

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
B.A. No. 8278 of 2021**

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Shankar Dan ... .. **Petitioner**

**Versus**

The State of Jharkhand ... .. **Opposite Party**

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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**  
**Through- Video Conferencing**

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For the Petitioner : Mr. R.S. Mazumdar, Sr. Advocate

For the State : Mr. Shailendra Kr. Tiwari, Spl. P.P.

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02/08.09.2021 Heard Mr. R.S. Mazumdar, learned senior counsel for the petitioner and Mr. Shailendra Kr. Tiwari, learned Spl. P.P. for the State.

The petitioner is an accused in connection with Jamtara Cyber P.S. Case No. 31 of 2021.

The petitioner was apprehended by the Police and Mobiles with SIMS were recovered from his possession. He was suspected to be involved in cyber crime.

It has been stated by the learned Spl. P.P. that the petitioner is involved in another case of cyber crime being Dhanbad Cyber Crime P.S. Case No. 15/2021.

In view of the antecedent of the petitioner, I am not inclined to grant bail to him. His prayer for bail is hereby rejected at this stage.

**(R. Mukhopadhyay, J.)**